

PAPERS LAID ON THE TABLE**NOTIFICATION OF MINISTRY OF EXTERNAL AFFAIRS**

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS]

विदेश विभाग में उप-मंत्री

(SHRI SURENDRA PAL SINGH):

Sir, I beg to lay on the Table, under section 35 of the Extradition Act, 1962, a copy of the Ministry of External Affairs Notification G. S. R. No. 1381, dated the 30th August 1971 (in English and Hindi). [Placed in Library. See No. LT-1248/71.]

**THE CENTRAL APPRENTICESHIP COUNCIL
AMENDMENT RULE, 1971**

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR AND REHABILITATION]

श्रम तथा पुनर्वसन विभाग में उप-मंत्री

(SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table, under sub-section (3) of section 37 of the Apprentices Act, 1961, a copy of the Ministry of Labour, Employment and Rehabilitation Department of Labour and Employment (D.G.E. & T) Notification G. S. R. No. 1062, dated the 19th June, 1971 (in English, and Hindi), publishing the Central Apprenticeship Council (Amendment) Rules, 1971.

[Placed in Library. See No. LT-1299/71]

**TWENTIETH REPORT OF THE
PUBLIC ACCOUNTS COMMITTEE
(1971-72)**

SHRI SHEEL BHADRA YAJEE:
Sir, I beg to lay on the Table a copy of the Twentieth Report of the Public Accounts Committee (1971-72) on action taken by Government on the recommendations of the public Accounts Committee contained in their 113th Report (1969-70) on Audit Report (Civil) 1969 relating to the Ministry of Shipping and Transport and Audit Reports on the Accounts of Calcutta, Bombay and Cochin Port Trusts.

**MINUTES OF THE SITTINGS OF
THE RAILWAY CONVENTION
COMMITTEE, 1971**

SHRI CHAKRAPANI SHUKLA:

Sir, I beg to lay on the Table a copy of the Minutes of each of the following sittings of the Railway Convention Committee, 1971:—

(i) First sitting held on the 6th September, 1971.

(ii) Second sitting held on the 21st September, 1971.

(iii) Third sitting held on the 20th October, 1971.

(iv) Fourth sitting held on the 30th November, 1971.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

SHRI SANDA NARAYANAPPA:

Sir, I beg to lay on the Table a copy of the First Report of the Joint Committee of the Houses on Offices of Profit (Fifth Lok Sabha).

ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF STATE IN
THE DEPARTMENT OF PARLIAMENTARY AFFAIRS]

संसदीय कार्य विभाग में राज्य मंत्री

(SHRI OM MEHTA): Sir, I rise to announce that Government Business in the House during the week commencing from Monday, the 13th December, 1971, will consist of—

(1) Consideration and passing of the Jayanti Shipping Company (Acquisition of Shares) Bill, 1971, as passed by Lok Sabha.

(2) Consideration and return of the Appropriation (Railways) No. 3 Bill, 1971, as passed by Lok Sabha.

(3) Consideration and passing of the following Bills, as passed by Lok Sabha.

(a) The Manipur (Hill Areas) District Councils Bill, 1971.

(b) The Asian Refractories Limited (Acquisition of undertaking) Bill, 1971.

(4) Discussion on the Statutory Resolution seeking dis-approval of the Coking Coal Mines (Emergency Provisions) Ordinance, 1971 and consideration and passing of the Coking Coal Mines (Emergency Provisions) Bill, 1971, as passed by Lok Sabha.

(5) Consideration and return of the following Bill as passed by Lok Sabha:

(a) The Appropriation (No. 4) Bill, 1971.

(b) The Punjab Appropriation (No. 2) Bill, 1971.

(6) Consideration and passing of the North Eastern Areas (Reorganisation) Bill, 1971, as passed by Lok Sabha.

(7) Discussion on the Resolution regarding Interim Report of the Railway Convention Committee.

(8) Discussion on the Statutory Resolution seeking disapproval of the Delhi Road Transport Laws (Amendment) Ordinance, 1971 and consideration and passing of the Delhi Road Transport Laws (Amendment) Bill, 1971, as passed by Lok Sabha.

(9) Discussion on the Statutory Resolution seeking disapproval of the Industries (Development and Regulation) Amendment Ordinance, 1971 and consideration and passing of the Industries (Development and Regulation) Amendment Bill, 1971, as passed by Lok Sabha.

(10) Consideration and passing of the following Bills, as passed by Lok Sabha:

(a) The Personal Injuries (Compensation Insurance Amendment Bill, 1971.

(b) The personal Injuries (Emergency Provisions) Amendment Bill, 1971.

(c) The Essential Commodities (Amendment) Bill, 1971.

SHRI BHUPESH GUPTA (West Bengal): Sir, my submission is this. I think Mr. Om Mehta will remember, in the beginning of the Session, he gave an assurance that he would try to introduce a Constitution (Amendment) Bill abolishing the privileges and special rights of the ICS officers. That Bill came up in the other House on a motion introduced by Shri Madhu Limaye. The Government voted for it, but it could not be passed because there was not the two-thirds majority. Then I was given to understand that this Bill would be introduced immediately after the Bill on the abolition of privy purse was passed. Now that the Bill on privy purse has been passed, I do not think why article 314 should remain in the Constitution to give certain rights and privileges to the ICS officers. That Bill should be brought in now. Secondly....

MR. CHAIRMAN: No, no. I am not allowing everything. I am allowing only those things which relate to this business.

SHRI BHUPESH GUPTA: Yes, now I think the Calling Attention could be taken up, of course with your permission...

MR. CHAIRMAN: About that, mention should be made in my Chamber.

SHRI BHUPESH GUPTA: Then he agreed that the motion on Punjab Police atrocities would be taken up. Last time it could not be taken up. I do not see why we should not have a sort duration discussion for one hour or if you like for two hours on this.

MR. CHAIRMAN: The Government has heard him.

श्री राजनारायण (उत्तर प्रदेश) :
श्रीमान, मैं यह निवेदन करूँगा कि यह जो बिज-
नेस सुनाया गया है उसको पुनः भेज दिया
जाये बिजनेस एडवाइजरी कमेटी के पास

[श्री राज नारायण]

और मैं आप से विशेष निवेदन करूंगा कि एक दिन पूरा शिक्षा संस्थाओं का किस ढंग से संचालन हो इस पर विचार के लिए रखा जाए। क्योंकि आज ईमरजेंसी है और ईमरजेंसी के नाम पर विश्वविद्यालयों में अनुशासन हीनता अध्यापन में नहीं बंदनी चाहिए। मैं बार-बार आप से और शिक्षा मंत्री जी से अनुनय विनय करता हूँ कि काशी विश्वविद्यालय का मामला विचारार्थ रखा जाये। हमारे 161 नम्बर के सवाल का जवाब दिया . . .

श्री सभापति : इस तरह से आप काशी विश्वविद्यालय की बात यहां ला रहे हैं। मैं ने उस की परमीशन नहीं दी है।

श्री राजनारायण : इसके विचारार्थ एक दिन रखा जाये। दो दिन पहले ही वाईस चांसलर की उस्थिति में . . .

श्री सभापति : मैंने मना कर दिया है उस का यहां मेशन करना, उस के बावजूद आप बोले चले जा रहे है।

श्री राजनारायण : मैं जानना चाहता हूँ कि आप हमें रास्ता बतलाये। आपने ध्यान आकर्षण हटा दिया, आपने इस क्वेश्चन आवर को हटा दिया, हम कैसे इस प्रश्न पर सरकार का ध्यान दिला सकते हैं।

श्री सभापति : हाऊस में यह डिस्कशन नहीं होगा।

श्री राजनारायण : हम आखिर इस सदन में आते क्यों है? हमारा कोई कर्तव्य है? इस बजे से एक दजे तक, चार बजे तक बैठ कर हम गवर्नमेंट बिजनेस पान कराये, यह हमारी जिम्मेदारी है और हमको विद्यार्थियों, किसानों और मजदूरों के लिए क्या कोई जिम्मेदारी नहीं है? मैं आप से निवेदन कर रहा हूँ कि आप हमारे निवेदन को सुनिये।

श्री सभापति : मैं ने आप की बात सुन ली। चेम्बर में आप इस को डिस्कस कर चुके हैं और मैं इस के लिए आप को मना कर चुका हूँ।

श्री राजनारायण : आप इतनी उचित चीज को मना कर देते हैं।

श्री सभापति : मैं ने मना कर दिया है।

श्री राजनारायण : आप कहते हैं कि कोई ईमरजेंसी नहीं है और वहां विश्व-विद्यालय बन्द होने नहीं जा रहा है। इसका मतलब यह है कि हमारे चेयरमैन, राज्य सभा और उप-राष्ट्रपति भारतीय गणतंत्र काशी विश्वविद्यालय के विद्यार्थियों को कह रहे हैं कि ऐ विद्यार्थियों, अबतुम उठो, और . . .

MR. CHAIRMAN: This will not be recorded now.

(Shri Rajnarain continued to speak)

SHRI OM MEHTA: We protest against this.

(Shri Rajnarain continued to speak)

MR. CHAIRMAN: Mr. Goray.

SHRI N. G. GORAY (Maharashtra): I wanted to point out that last week we were promised that a discussion on the rising prices will be taken up in the House sometime convenient to the Government. May I remind that before the House adjourns we will have to find out some time for this discussion which is very important?

SHRI OM MEHTA: Mr. Goray has raised the point about rise in prices. A Private Members' Resolution has been admitted and it is the first Resolution in the Order Paper which says steps to be taken to check the rise in the prices of essential commodities. That has been admitted and it will be discussed next Friday.

श्री राजनारायण : श्रीमन्, यह भी एक गलत तरीका है।

श्री सभापति : आप हर एक बात में बोलेंगे ?

श्री राजनारायण : क्यों न बोलें ? मैं जानकार हूँ। प्राइवेट मेम्बर का विषय भिन्न है और उनका विषय भिन्न है। अगर प्राइवेट मेम्बर का कोई प्रस्ताव आयेगा तो उसको सरकारी बिजनेस में नहीं रखा जा सकता। इतना महत्वपूर्ण विषय है और आप कहते हैं कि प्राइवेट मेम्बर में इंकलूडेड है। नानसेस।

SHRI CHITTA BASU (West Bengal): I have a submission to make. So far as price rise is concerned, I think you will remember that there was a call attention motion in this House and it was Mr. Goray who suggested that instead of taking it up in the form of a call attention motion there should be a discussion in the House and it was also agreed by you that there should be a discussion on price rise. Now Mr. Om Mehta says that there has been a Resolution which has got the first place and it can be discussed next Friday but, Sir, the purpose would not be served if there is no motion either from this side or from that side. A discussion of this particular matter on the basis of a Resolution of a private Member is not going to satisfy us. Therefore some time must be found to take up the question of price rise on a different motion.

SHRI AKBAR ALI KHAN (Andhra Pradesh): On that Resolution we can discuss all aspects.

MR. CHAIRMAN: Dr. Sarojini Mahishi.

श्री राजनारायण : क्या हुआ इस पर। श्रीमन्, प्वाइंट ऑफ ऑर्डर। मैं यह जानना चाहता हूँ कि जो जीवनोपयोगी आवश्यक सामग्री के, चीजों के दाम चढ़ रहे हैं, बढ़ रहे हैं और जिस पर श्रीमन् के मुखारविन्द से निकला था ध्यानाकर्षण प्रस्ताव पर उसके बारे में अब आपकी क्या व्यवस्था है।

श्री सभापति : मैं इसको सोचूंगा / देखूंगा क्या है। अभी नहीं बता सकता।

श्री राजनारायण : इमरजेंसी खा गई इस को भी। आप कुछ बता नहीं रहे हैं। यह भी आप नहीं बता रहे हैं और काशी विश्व-विद्यालय के बारे में बहस होगी या नहीं यह भी आप नहीं बता रहे हैं।

MR. CHAIRMAN: Dr. Sarojini Mahishi.

STATEMENT BY MINISTER RE. CRASH OF AN INDIAN AIRLINES AVRO AIRCRAFT NEAR CUMHAM ON 9TH DECEMBER, 1971

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION|

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री

[DR. (SHRIMATI) SAROJINI MAHISHI]: Sir, I regret to inform the House that Indian Airlines Avro aircraft VT-DXG while on a scheduled flight from Trivandrum to Madurai yesterday crashed near village Cumham which is situated on the road from Kottayam to Periyakulam in Uttamapalaiyam Taluka about 90 kilometres from Madurai at approximately 1230 hours. This point is roughly 20 miles off the approved track. The aircraft had taken off from Trivandrum at 1154 hours with 27 passengers and a crew of four. A list of the passengers and crew is laid on the Table of the House. There are eleven survivors who are receiving medical treatment at Madurai.

The estimated time of arrival at Madurai was 1226 hours. According to the weather forecast available to the pilot the sky in the area was generally overcast with scattered light showers. Wind velocity was moderate and visibility good.

Capt. K. L. Rddy, a pilot with 2½ years of command experience, had his last contact with Madurai Control at 1218 hours when he reported that he was descending from 11,000 feet, and gave his expected time of arrival at